

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**PRINCIPAL BENCH**

**ITEM No. 143**  
**(IB)-1026(PB)/2020**

**IN THE MATTER OF:**

Rohit Prasad ..... Applicant/petitioner  
Vs.  
S & N Lifestyle Infraventures Pvt. Ltd. .... Respondent

**Order under Section 7 of Insolvency & Bankruptcy Code, 2016**

**Order delivered on 04.12.2020**

**CORAM:**

**SH. B.S.V. PRAKASH KUMAR**  
**HON'BLE ACTG. PRESIDENT**

**SH. HEMANT KUMAR SARANGI**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Applicant : -

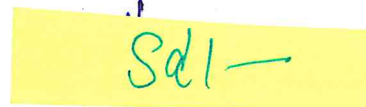
**ORDER**

Both sides are hereby directed to file their written submissions (preferably in not more than two pages) by next date of hearing.

List the matter for hearing on **16.12.2020**.



**(B.S.V PRAKASH KUMAR)**  
**ACTG. PRESIDENT**



**(HEMANT KUMAR SARANGI)**  
**MEMBER (TECHNICAL)**